

SHRI K. P. SINGH DEO: Sir, the hon. Member has raised four points. I am in agreement with him that more benefits should be given to ex-servicemen. After all they have given the best years of life to the country. This has been the constant endeavour of this Government and more and more benefits have been given to the ex-servicemen. Sir, I am one with him that there is no limit to giving benefits but everything has to be taken into consideration in view of the totality of funds available and the State Governments also have to contribute about 50 per cent. In this regard I shall be grateful to the hon. Member if he does help us in this regard in getting the State Government's cooperation in coming forward with schemes which will benefit the ex-servicemen because basically the ex-servicemen have to deal with the State Governments more directly than with the Central Government. Regarding children's education up to university level the hon. Member will be happy to know that certain State Governments have given certain reservations in medical, engineering and technical institutes. The other Governments have been asked to give their views. In the last Kendriya Sainik Board Meeting held in July, 1982 by the hon. Raksha Mantri, we have stated that the steps taken by Karnataka and Tamil Nadu and other States may be looked into by the other State Governments and they may state their views. Because, they also have to look into their financial positions and their resources—position. Then only they can come forward with their concrete suggestions.

Regarding 'Uniform policy' of all the State Governments, I have mentioned, that we are taking up vigorously with the State Governments. Some of the State Governments have said that they agree with us. Some of the State Governments have gone far ahead. In general, their response has been positive and welcome. In certain States there are constraints even in regard to reservations and various other things, reservations to certain

class of people like handicapped persons and so on where they may not be able to do it fully. But by and large the reaction of the State Governments has been responsive.

13.07 hrs.

PETITION RE: DEVELOPMENT OF DABHOL PORT IN MAHARASHTRA

SHRI J. S. PATIL: (Thane): I beg to present a petition signed by Shri B. N. Gore and others regarding development of Dabhol Port in Maharashtra.

MR. DEPUTY SPEAKER: Now, Mr. Veerendra Patil to make a statement.

STATEMENT RE: PROPOSAL FOR DELINKING OF THE MANAGMENT OF HALDIA DOCK COMPLEX FROM THAT OF CALCUTTA PORT TRUST

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): Haldia Dock Complex is a part of Calcutta Port and is administered, controlled and managed by the Calcutta Port Trust Board in according with the Major Port Trusts Act, 1963. There is a Deputy Chairman at Haldia to whom certain financial and administrative powers have been delegated.

2. In 1975, a two-man Committee, which examined the working and finances of Calcutta Port had, *inter-alia*, recommended that the Calcutta Port Trust should continue to administer and manage the Haldia Dock Complex for about 3-4 years after it is commissioned. Since the Haldia Dock Complex was commissioned in April, 1977, it was considered appropriate to review the present arrangement on the basis of the experience gained.

[Shri Veerendra Patil]

3. Accordingly, a 3 member Committee was constituted in 1981, under the Chairmanship of the Development Adviser (Ports) to examine the likely effects and implications of the Haldia Dock Complex being constituted as a separate Port, or being continued as a part of the Calcutta Port.

4. The Committee has observed that the functioning of the Haldia Dock Complex as a part of Calcutta Port has, to some extent, adversely affected the development, growth and operations of the Haldia Dock Complex. The Committee has recommended that in order to improve the administrative and operational performance of the Haldia Dock Complex, it should be enabled to function as a self-contained administrative and operational unit. The Committee has also suggested a number of specific steps in that direction.

5. Government have initiated certain action towards implementation of these recommendations, in order that the Haldia Dock Complex would function operationally in a more efficient and self-reliant manner.

6. Having regard to the views expressed by the Government of West Bengal and other interests, and the recommendations of the Committee the Government of India have decided to postpone a decision on the delinking issue, till a review is carried out on the effects of the steps already initiated to improve the functioning of the Haldia Dock Complex.

MR. DEPUTY SPEAKER: Statement by Shri Shivraj V. Patil.

PROF. MADHU DANDAVATE (Rajapur): Sir, please see the item in the Supplementary List of Business. It says:

"Shri P. V. Narasimha Rao to make a statement regarding the Prime

Minister's visit to the United States of America and Japan."

Here I wish to point this out I wish to record our point of view that since Indira Gandhiji has come back after her visit there, it is necessary, and it is the convention too, that she should make a statement on the visit. Here the Foreign Affairs Minister is making a statement on the Prime Minister's mission. This is very strange, Sir. Right from 1952 onwards this thing has never happened. We request you to communicate our point of view to the Prime Minister.

SHRI INDRAJIT GUPTA (Basirhat): It is not only disregard, but it is an affront to the House. It is better they don't make any statement at all. How can Mr. Narasimha Rao make a statement on the visit of the Prime Minister?

PROF. MADHU DANDAVATE: This is showing total disrespect to the House ... (Interruptions).

SHRI INDRAJIT GUPTA: This is an affront to the House.

PROF. MADHU DANDAVATE: No Prime Minister in this country has done like this. Neither Pandit Jawaharlal Nehru did it, nor Shri Lal Bahadur Shastri did so.

SHRI INDRAJIT GUPTA: Let this item be deleted. It is better that they do not make any statement. Why can't she make a statement? She is here. (Interruptions.).

MR. DEPUTY-SPEAKER: You had your say.

SHRI SAMAR MUKHERJEE (Howrah): This is not a normal thing.

MR. DEPUTY-SPEAKER: Prof. Madhu Dandavate has raised it already. This is all right.

श्री राम बिलास पासवान (हजोपुर):
प्राइम मिनिस्टर का आज छुट्टी ही है तो
कहिये सभवार को स्टेटमेंट दे देंगे।

(Interruptions)**

MR. DEPUTY-SPEAKER: Now, only Shivraj V. Patil will go on record: others will not go on record.

13.10 hrs.

STATEMENT RE: SETTING UP OF TRIPARTITE COMMITTEE TO LOOK INTO PROBLEMS CONNECTED WITH TEXTILE INDUSTRY.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): Sir, Honourable Members would recall that my colleague, Shri Bhagwat Jha Azad, Labour Minister, had announced in Parliament on July 9, 1982, the setting up of a Tripartite Committee to look into problems connected with the Textile Industry generally and in particular to look into the problems arising out of the prolonged strike in the Bombay Textile Mills Industry.

2. I am glad to inform the House that the Committee has been set up and the Gazette Notification is being issued today. The Committee will be headed by Shri V. S. Deshpande, who has just retired as the Chief Justice of the Bombay High Court. It shall include five representatives of trade unions. It shall also include five representatives of the employers (cotton textile mills industry owners), two representatives of the Central Government and three of State Governments.

3. We expect the Committee to start functioning immediately and to give its findings on the terms of reference within the stipulated period. On problems relating to badli workers in Bombay, and on grant of conveyance allowance and house rent allowance, the Committee will report in two months or earlier. With regard to wages of Bombay mill workers, the Committee will submit its report in six months or earlier. On other issues, we expect the Committee to report within

one year. I do not intend to take the time of the Members in repeating the terms of reference because they were spelt out in detail in the statement of the Labour Minister and the same terms of reference have now been spelt out in the Gazette Notification being issued today.

13.12 hrs.

INDIAN VETERINARY COUNCIL BILL

MOTION FOR CONCURRENCE IN RAJYA SABHA RECOMMENDATION TO APPOINT A MEMBER TO JOINT COMMITTEE

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): I beg to move:

"That this House concurs in the recommendation of Rajya Sabha that Lok Sabha do appoint a member to the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981, in the vacancy caused by the death of Shri Maldevji M. Odedra and resolves that Shri Navin Ravani be nominated to the said Joint Committee to fill the vacancy."

MR. DEPUTY SPEAKER: The question is:

"That this House concurs in the recommendation of Rajya Sabha that Lok Sabha do appoint a Member to the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981, in the vacancy caused by the death of Shri Maldevji M. Odedra and resolves that Shri Navin Ravani be nominated to the said Joint Committee to fill the vacancy."

The motion was adopted.